

Special programme to improve banking network in Jharkhand

2647. SHRI PARIMAL NATHWANI: Will the Minister of FINANCE be pleased to state:

(a) whether Government is planning a special programme to improve the poor banking network in Jharkhand which is the reason for its backwardness;

(b) whether Government has carried out a study to find reasons for lowest per capita bank credit in Jharkhand, which is reason for its backwardness and whether any special programme is planned for improving the situation; and

(c) what steps Government is contemplating for improving the Credit Deposit Ratio (CDR) in Jharkhand which is much below national average?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Reserve Bank of India (RBI) had constituted a Working Group for improvement of banking services in Jharkhand which has since given wide-ranging recommendations including measures for enhancing outreach/ penetration of the banking system in the State. The Working Group has identified small and fragmented land holding structure and lack of infrastructural facility including roads and marketing opportunities as some of the important constraints hampering credit flow in the State. Action has already been initiated on major recommendations of the Working Group to improve the financial network in the State.

(c) The Government has been monitoring and reviewing the progress of credit flow in the State through the State Level Banker's Committee. In addition, banks have been advised to set up a Special Sub Committee of DLCC for those districts having Credit Deposit Ratio (CDR) less than 40% in order to draw up monitorable action plan for improving CDR.

Duty refunds to merchant exporters

2648. SHRI MOHD. ALI KHAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government is extending the full rate of duty refunds including excise to merchant exporters who purchase goods from the local markets for overseas shipments;

(b) if so, the details thereof;

(c) the decision of the Drawback Committee in this regard; and

(d) the revenue being generated by such decision?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir.

(b) The Government is extending full rate of duty drawback (including the excise portion) to those merchant exporters who purchase their goods from the local markets for overseas shipments. A Circular No. 16/2009-Customs dated 25.05.2009 to this effect has been issued.

(c) The Drawback Committee, constituted by the Government to formulate All Industry Rate of Duty Drawback for the year 2008-2009 had, in its report, recommended that merchant exporters who purchase their goods from the local, markets may be granted full rate of duty drawback including the excise portion.

(d) This measure is expected to help exporters. No revenue shall be generated by the Government from this scheme.

Budgetary allocation for Delhi

†2649. SHRI GANGA CHARAN: Will the Minister of FINANCE be pleased to state:

- (a) the total budget allocated for the development of New Delhi during past three years; and
- (b) the budget allocated for other regions of Delhi State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Budget allocation for schemes/projects of the concerned Departments under the respective sectors for Delhi is made as a whole and not on the basis of the Regions. Budget Estimates/Revised Estimates allocation for Delhi under Demand No. 55 Transfers to Union Territory Governments for the last three years is as under:

Year	BE		RE	
	Plan	Non-Plan	Plan	Non-Plan
2008-09	1240.02	25.00	762.68	35.00
2007-08	988.11	0.00	739.50	80.00
2006-07	458.67	0.00	355.65	100.00

(Rs. in crore)

Cut in service tax

2650. SHRIMATI JAYA BACHCHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government is considering a proposal to do away with the 2.5 per cent cut in the service tax which was given in the months before the General Election; and
- (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Madam.

- (b) Does not arise, in view of reply to (a) above.

Non-filing of income tax returns by discotheques in Delhi

2651. SHRIMATI VIPLOVE THAKUR: Will the Minister of FINANCE be pleased to state:

- (a) whether attention of Government has been drawn to the fact that many discotheques in Delhi do not file their income-tax returns which causes huge loss to Government exchequer;
- (b) if so, the details thereof and action taken against such discotheques;
- (c) whether Government is aware that many discotheques of the city particularly 'Pegs n' Pint' at Chanakyapuri, New Delhi charge one thousand rupees as entry fees and do not issue any receipt or bill even for drinks and food;
- (d) whether Government has ever monitored their functioning; and

†Original notice of the question was received in Hindi.